

**Pay Scales of Accountant in the Medical Unit of Director General Armed Forces**

3827. SHRI ANANT DAVE: Will the Minister of DEFENCE be pleased to state:

(a) whether the pay scales of Accountant in the Medical Unit of Director General Armed Forces (Medical Services) is less than the pay scales of Accountant in different Ministries of the Government of India; and

(b) if so, whether Government propose to give the revised scale of pay to the Accountant of Medical Unit of D.G.A.F. (MS) as drawn by their counter-parts in other Ministries?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The required information is being collected and will be laid on the table of the House.

**Selection of Maharashtrians for Crew Training as Sailors**

3828. SHRI BAPUSAHEB PARULKAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the number of Maharashtrian youths selected in the last three years year-wise, through Seamen's Merit Employment Exchange, Bombay for Crew training as sailors;

(b) whether it is a fact that rarely any Maharashtrian youths are selected for training as sailors;

(c) if so, the reasons therefor; and

(d) whether President, Maharashtra Daryawandi Sarag, Bombay has submitted a petition to the Minister of Shipping in this connection and what action has been taken on this representation?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Number of Maharashtrian selected for pre-sea Training course during the last three years is as under:—

Year	Number of Total boys selected by the Director, Seamen's Employment Office, Bombay.	Number of Maharashtrian selected.
1974	147	18
1975	479	112
1976	469	104

(b) No, Sir.

(c) Does not arise.

(d) In the past representations addressed to the Minister of Shipping and Transport had been received. A representation dated 4th September, 1977 was received by Secretary, Ministry of Shipping and Transport. As the points made out in the representation were not based on facts, no action was considered necessary.

**Ensuring Reservations for Promotion to I.A.S.**

3829. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many Members of Parliament have written to him for ensuring that promotion from State and Union Territory Civil Services to I.A.S. is subjected to reservation orders for Scheduled Castes and Scheduled Tribes; and

(b) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) A Member

of Parliament and the Minister of State for Transport & Shipping have written to the Prime Minister and the Home Minister respectively suggesting that orders regarding reservation for scheduled castes/scheduled tribes in promotions in Central Services may be made applicable to promotions from State Civil Service to the I.A.S.

(b) The matter is under consideration.

**Incentives to Encourage the Setting Up of Small Units**

3830. SHRI CHITTA BASU: Will the Minister of INDUSTRY be to state:

(a) whether it is a fact that Government have introduced two new tax incentives to encourage the setting up of small units in rural areas; and

(b) if so, the concrete results, if any, by this date?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) With view to providing an incentive for the setting up of small scale industrial undertakings in rural areas, a new provision is made in the Income-tax Act under which all categories of taxpayers will be entitled to a deduction equal to 20 per cent of the profits derived by them from small scale industrial undertakings (other than those engaged in mining) set up after 30th June, 1977 in any rural

area. Should the scope of the question be enlarged to cover the grant of rural development allowance, under new section 35CC inserted in the Income-tax Act, 1961 by the Finance (No. 2) Act, 1977 companies and co-operatives societies would be entitled to a deduction, in the computation of their taxable profits, of the expenditure incurred by them on any programme of rural development approved by the prescribed authority. The new provision was made with effect from 1st September, 1977.

(b) The provision come into effect from assessment year 1978-79 and subsequent years; it is not possible, therefore, to ascertain the concrete results.

**Foreign Technical Experts in BHEL**

3831. SHRI SHYAMAPRASANNA BHATTACHARYYA: Will the Minister of INDUSTRY be pleased to state:

(a) total number of foreign technical experts, engineers, technicians working in BHEL; and

(b) details country-wise and the salaries, allowances and other perquisites given to them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY KUMARI ABHA MAITI: (a): The total number of foreign technical experts, engineers and technicians working in BHEL is 31.

(b): A statement is attached.